FOR THE MONTH OF JUNE, 2020. STATISTICAL DATA OF CASES OF COMMERCIAL COURTS, COMMERCIAL APPELLATE COURTS AND MEDIATION CENTRE IN THE STATE OF MEGHALAYA AS PER THE NOTIFICATION DATED 29TH APRIL,2020 BY MINISTRY OF LAW & JUSTICE (DEPARTMENT OF LEGAL AFFAIRS), NEW DELHI,

		5		-	(1)	No.	S	
Shillong	Commercial Court,	Judge,	Meghalaya	High Court of	(2)		Court	
	Hills	East Khasi	Hills	East Khasi	(3)		District	
		1		•	(4)		Case No.	
					(5)	Respondent Name	Petitioner Name Vs	List of cases e-f
				•	(6)		Advocate	List of cases e-filed during the month
					(7)	Number	Advocate Mobile	5
				1	(8)	mail Id	Advocate E-	
				1	(9)	Registration	Date of	
		1		1	(10)	filing	Date of e-	

		<u> </u>	List of cases in which e-Payment of Court	Payment of Court fees was	fees was made during the month	Ĥ	
Sr.	Court	District	Case No.	Petitioner Name Vs Respondent Name	Advocate	Date of Registration	Date of e-payment of Court Fees
3	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	High Court of Meghalaya	East Khasi Hills	-			1	-
5	Judge, Commercial East Khasi Hills Court, Shillong	East Khasi Hills			1	ı	1

- 1)	0.7	
Judge, Commercial Court, Shillong	High Court of Meghalaya	(2)	Court	
East Khasi Hills	East Khasi Hills	(3)	District	
1	1	(4)	Case No.	ases in which Electro
•		(5)	Respondent Name	Form 3 List of cases in which Electronic Service of Process has taken place during the month
•		(6)	Advocate	s taken place during the r
r	1	(7)	Date of Registration	nonth
ı	ı	(8)	Date of Electronic Service of Process	

(1) No.

2.		3	No.	
Judge, Commercial Court, Shillong	High Court of Meghalaya	(2)	Court	
East Khasi Hills	East Khasi Hills	(3)	District	-
		(4)	Court Name	Form 4 List of total no. of cases randomly
-	-	(5)	Court No.	Form 4 es randomly allocated during the month
r		(6)	Case Type	g the month
1	1	(7)	Case Count (No. of cases randomly allocated)	

ى -	. <u>.</u>	3	No.			
Judge, Commercial	High Court of Meghalaya	(2)		Court		
East Khasi Hills	East Khasi Hills	(3)		District	<u>.</u>	
1	*	(4)		Case No.	List of cases in which Case Managemen	
	1	(5)	Respondent Name	Petitioner Name Vs	Case Management Heari	Form 5
		(6)		Advocate	t Hearing was held during the month	
1	1	(7)	Registration	Date of	7	
-	1	(8)	Management Hearing	Date of case		

Date of Whether Date of Whether Date of
Contested commercial cases disposed during the month

5	-	(1)	No.
Judge, Commercial	High Court of Meghalaya	(2)	Court
East Khasi Hills	East Khasi Hills	(3)	District
•		(4)	Case No.
	1	(5)	Petitioner Name Vs Respondent Name
1		(6)	Advocate
ı	1	(7)	Date of Whethe Registration Urgent Relief value sought and Prolinstituti
i	1	(8)	Whether Urgent Relief was sought and Pre- Institution Mediation
ı	ı	(9)	Date of Decision
•	1	(10)	Days for disposal
		(11)	Nature of Disposal (Contested/ Settled)
1		(12)	Date of execution of decree
•	1	(13)	Number of days for execution of decree from date of decision
	1	(14)	Act Section

	2		(1)	No.	
Shillong	Judge, Commercial Court,	High Court of Meghalaya	(2)	Court	
	East Khasi Hills	East Khasi Hills	(3)	District	
	72	51	(4)	Total number of cases pending on the 1st day of the month	Form 7 Summary of Commercial Cases during the month
	-	•	(5)	Total number of cases instituted during the month	7 ases during the month
		ı	(6)	Total number of cases disposed during the month	
	72	5	(7)	Total number of cases pending at the end of the month	

Form 6(i): Mediation Data on Monthly Basis

Form 6 (ii) : Mediation Data on Quarterly Basis

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		1.	(1)		No.
Authority, Shillong	Legal Services	Meghalaya State	(2)		Name of the Authority
		1	(3)	Authority	Name of Application Received by
		1	(4)	Individual	Name of Applicant Party
			(5)	Individual Corporate	pplicant
		1	(6)	Individual	Nature of Opposite Party
		1	(7)	Corporate	Opposite
		1			No.
		Ь		=	No. of application slab- Wise as per Schedule-II
		,	(8)	≡	lication er Sch
		1		<	n slal nedule
		ı		<	<u>+</u> γ
		1	(9)	off as per Rule 3(4) and 3(6)	No. of application disposed
		Ь	(10)	for mediation	No. of application Referred
		1	(11)	settlement arrived at as per Rule 7(1)(ix)	No. of application Where no
			(12)	where parties reache d a settlem ent as per Rule 7(1)(vii)	No. of application